

**IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH: 'SMC-2' NEW DELHI]**

**BEFORE SHRI N. K. BILLAIYA, ACCOUNTANT MEMBER
A N D
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A. No. 5366/Del/2019 (A.Y 2009-10)
(THROUGH VIDEO CONFERENCING)**

M/s. Securus Records Management Pvt. Ltd., B-151, Okhla Industrial Area, Phase - I, New Delhi - 110 020. PIN : AAJCS1685D (APPELLANT)	Vs.	Income Tax Officer, Ward : 23 (1), New Delhi. (RESPONDENT)
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Assessee by :	Application received;
Department by :	Shri Farat Khan, Sr. D. R.;

Date of Hearing	01.03.2021
Date of Pronouncement	01.03.2021

ORDER

PER SUCHITRA KAMBLE, JM :

This appeal is filed by the Revenue against the order dated 25.04.2019 of the Commissioner of Income Tax [Appeals]-8, New Delhi, for Assessment Year 2009-10.

2. When the matter is called up for hearing the ld AR of the assessee submitted a letter received in the office of ITAT on 05.02.2021 wherein, it is submitted that assessee has already opted for settlement of the dispute involved in this appeal under the Direct Taxes Vivaad Se Vishwas Act, 2020 by filing Form Nos. 1 and 2 on 16.06.2020. Subsequently, form No. 3 as per section 5(1) of the Vivaad Se Vishwas Act, 2020 was also issued to the assessee company by the Department on 16.01.2021.

3. The ld. DR also agreed with the above contentions.
4. In view of the above facts the appeal of the assessee is dismissed as withdrawn.
5. Accordingly, appeal of the assessee is dismissed.

Order pronounced in the Open Court on this 01st Day of March, 2021.

**Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated : 01/03/2021.

MEHTA

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

-: 3 :-

Date of dictation	01.03.2021
Date on which the typed draft is placed before the dictating Member	01.03.2021
Date on which the typed draft is placed before the Other Member	01.03.2021
Date on which the approved draft comes to the Sr. PS/PS	01.03.2021
Date on which the fair order is placed before the Dictating Member for pronouncement	01.03.2021
Date on which the fair order comes back to the Sr. PS/PS	01.03.2021
Date on which the final order is uploaded on the website of ITAT	01.03.2021
Date on which the file goes to the Bench Clerk	01.03.2021
Date on which the file goes to the Head Clerk	